

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 109
(IB)-587(ND)/2020

IN THE MATTER OF:

Fedex Express Transportation and
Supply Chain Services (India) Pvt
Ltd

... Applicant/Petitioner

Vs

Shoppers Supply Overseas
Pvt Ltd

... Respondent

Order under Section 9 of IBC.

Order delivered on 22.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SHRI K. K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Learned Counsel for the Applicant states that after issuing notice, the Corporate Debtor had approached the Applicant for settlement and seeks adjournment on the same ground. Learned Counsel further states that service affidavit has been filed. The same has not come to the Court records.

List the matter on **22.01.2021**.

Sd/-
(K. K. VOHRA)
MEMBER (TECHNICAL)

Upasana- 22.12.2020

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

